IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 41 of 2020

Smt. Sunita Singh	---	---	Appellant
Versus			
Sri Surendra Prasad Singh	---	---	Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Jitesh Kumar, Advocate
For the Respondent: Mr. Vishal Kr. Trivedi, Advocate

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08 / 07.09.2021 Learned counsel for the appellant Mr. Jitesh Kumar is present. Learned counsel for the Respondent Mr. Vishal Kumar Trivedi is also present.

2. A report has been received from the learned Mediator, JHALSA bearing letter no. 1834 dated 18.08.2021 which indicates that an effort to resolve the dispute between the parties through mediation has failed. Learned counsel for the parties submit that the case may be admitted for final hearing and lower court records may also be called for.

3. Admit.

4. Call for the lower court records of (Matrimonial) Suit No. 582 of 2016 from the court of learned Additional Principal Judge, Additional Family Court, Jamshedpur.

6. Since the parties have already appeared, no fresh notice needs to be issued.

7. Post this case under the heading 'for hearing' in usual course.

8. Let a copy of this order be communicated to the court concerned through 'FAX'.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/